

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 200 OF 2015 & IA NO. 479 OF 2018
AND
APPEAL NO. 201 OF 2015 & IA NO. 480 OF 2018

Dated: 11th October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

APPEAL NO. 200 OF 2015 & IA NO. 479 OF 2018

In the matter of:

North Karanpura Transmission Co. Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Saurabh Mishra for R-1

Mr. M.G. Ramachandran
Mr. Shubham Arya
Ms. Anushree Bardhan for R-2

Ms. Stuti Awasthi for R-4

Ms. Swapna Seshadri for R-8

Mr. Aashish Anand Bernard
Mr. Paramhans for R-10

Mr. Bipin Gupta
Mr. Sunil Bansal for R-25 to R-27

Mr. Alok Shankar
Mr. Mahip Singh for R-30

Mr. Rajiv Srivastava
Ms. Gargi Srivastava
Ms. Garima Srivastava for R-31

APPEAL NO. 201 OF 2015 & IA NO. 480 OF 2018

In the matter of:

Teacher-II Transmission Co. Ltd.

.... **Appellant(s)**

Versus

Central Electricity Regulatory Commission & Ors.

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen, Sr. Adv.
Mr. Buddy A. Ranganadhan
Mr. Hasan Murtaza

Counsel for the Respondent(s) : Mr. Saurabh Mishra for R-1

Mr. M.G. Ramachandran
Mr. Shubham Arya
Ms. Anushree Bardhan for R-2

Mr. S. Vallinayagam
Ms. S. Amali for R-4

ORDER

[On IA Nos. 479 & 480 of 2018 – for Impleadment]

Heard learned senior counsel appearing for the Appellant and learned counsel appearing for the Respondents.

The proposed Respondents, though served, are unrepresented.

Learned senior counsel appearing for the Appellants, submitted that, the proposed Respondent/Central Electricity Authority (CEA) is just and necessary party to adjudicate the matter. Further, he submitted that, in the light of the statement made in the applications and the reasons stated therein, the same may kindly be accepted and IAs may kindly be allowed in the interest of justice and equity.

Submission made by the learned senior counsel appearing for the Appellants, as stated supra, is placed on record.

In the light of the submissions of learned senior counsel for the Appellant and after perusal of the statement made in the application, we find that the Appellant has made out a case for considering the prayer sought in the application for impleading the proposed Respondent. The same are

accepted. IAs, being IA No. 479 of 2018 and 480 of 2018, are allowed. The learned senior counsel appearing for the Appellants is permitted to amend the cause title immediately.

Further, learned counsel for the Appellants is directed to file the amended cause title by 12.11.2018, after duly serving copy on the other side. With these observations, IAs, being IA No. 479 of 2018 and 480 of 2018, are disposed of.

APPEAL NO. 200 OF 2015
AND
APPEAL NO. 201 OF 2015

List these matters for hearing on **14.11.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member
vt/kt

(Justice N. K. Patil)
Judicial Member